

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

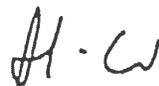
Versus

STATE OF ANDHRA PRADESH
and others

...Respondent

ADDL AFFIDAVIT FILED BY THE 8th RESPONDENT PROJECT
PROPONENT M/S. SRI SAI KRUPA MINE, Sy. No. 100 Part o

Date-10-06-2023



M/S A.L GANDHIMATHI-676/1989

L.PALANIMUTHU-1366/99

B.PRASHANTH NADARAJ-2453/18

COUNSEL FOR 8TH RESPONDENT

CELL-9841277216

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It is certified that all the documents contained in the above annexure are true copies.

Date: 30-6-2023

For SRI SAKRIPA GRANITES

M. Chandu Sekh

Proprietor

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PROPONENT M/S. SRI SAI KRUPA MINE, Sy. No. 100 Part o

Date-10-06-2023

A. C.

M/S A.L GANDHIMATHI-676/1989
L.PALANIMUTHU-1366/99
B.PRASHANTH NADARAJ-2453/18
COUNSEL FOR 8TH RESPONDENT
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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**ADDL AFFIDAVIT FILED BY THE 8TH RESPONDENT PROJECT
PROPONENT**

I, M. Chandra Sekhar, son of K. Murugesan aged about 45 years, Proprietor, **M/S. SRI SAI KRUPA GRANITES** in Sy. No. 100 an Extant of 0.611 Ha, in Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517426 do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 8th Respondent herein and as such, I am well acquainted with the facts of the case. I state that I have filed detail counter affidavit before this Hon'ble Tribunal on 03-10-2022 thereafter this Hon'ble tribunal on 17-05-2023 direct the respondents No- 7 to 14 to file additional reply affidavit on or before 17-07-2023 before this tribunal.
2. I state that I have complied all the Specific & General Conditions mention in EC order SEIAA/AP/CTR/MIN/05/209/982-673 dated 06.08.2019 in **M/S. SRI SAI KRUPA GRANITES** in Sy. No. 100 an Extant of 0.611 Ha, at Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517426 with for production of 1617 m³ /annum with the production capacity of Black Granite Mine-750 m³/Annum. Life of Mine is 20 Years and also I further state that in future I will undertake to comply all the Environmental conditions and directions to submit the periodically report before the consent authority without fail.

For **SRI SAI KRUPA GRANITES**

M. Chandra Sekhar

Proprietor

3. I State that the APPCB, Mines department & district collector chittoor filed their reports dated 15-05-2023 before this Hon'ble tribunal stated that this respondent have complied all the observation made by joint committee dated 22.06-2022. I further state that all the reports filed by the departments it is stated that at present no mining activity is going on this respondent mine lessee area.
4. I State that during the past violations the APPCB has issued Show cause notice to my mining unit on 11.05.2023 and directed to furnish the reply to the Show cause notice within 15 days from the date of the issue of Show cause notice and also levied the Environmental Compensation.
5. I further state that in response to the show cause notice issued by the APPCB, I have submitted reply to the Show cause notice issued by the Board on 15.05.2023 with the details of the Environmental compensations and I have pay the following environmental compensation through KVB demand draft No. 960837 dated 15-05-2023 for a sum of Rs 4, 40,000/- (Four Lakhs forty Thousand only) is estimated to levy on **M/S. SRI SAI KRUPA GRANITES** in Sy. No. 100 Part an Extant of 0.611Ha, at Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 88 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period.
6. I state that this respondent undertaking to provide CSR activity as per order SEIAA/AP/CTR/MIN/05/209/982-673 dated 06.08.2019 at Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517426 and also this respondent will maintain savings account for environmental protection measures from here onwards. The year wise expenditure will be reported to the APPCB.
7. I state that the joint committee report in PAGE NO. 20 PARA NO. 4.10 have also interacted with the people near **M/S. SRI SAI KRUPA GRANITES**

For SRI SAI KRUPA GRANITES



Proprietor

in Sy. No. 100 an Extant of 0.611Ha, **and** during enquiry, there is no specific complaints were received from the public.

8. I state that I have complying with all the observations of the joint committee. I am not guilty of any acts causing or contribution to pollution. I state that my unit has all the necessary consent and permissions to operate. I state that the above letter petition is filed by the petitioner is false and incorrect facts as against this respondent. There is no cause of action against this respondent.

Hence, I humbly prayed that this Hon'ble Tribunal may be pleased to record this additional affidavit and **GRANT WORK ORDER** to this respondent and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at chittoor
on this the 30th day of JUNE , 2023
and signed his name in my presence.

For SRI SAI KRUPA GRANITES

M. Chandra Sekh
Proprietor

BEFORE ME

Advocate

52/12/2015

VERIFICATION

I, M.ChandraSekhar8TH respondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 30th day of JUNE 2023 at Chittoor

For SRI SAI KRUPA GRANITES

M. Chandra Sekh
Proprietor

DEPONENT

5 1817

23.06.2023,

Kuppam.

TO,

THE ENVIRONMENTAL ENGINEER,

APPCB, Tirupati.

FROM,

M.CHANDRA SEKHAR,

Prop: SRI SAI KRUPA GRANITES ,

KUPPAM.

Sir,

Sub:- Undertaking affidavit submitted-Reg.

Ref:- EC order NO.SEIAA/AP/CTR/MIN/05/2019/982-673 , Dated: 06/08/2019.

@@@

As per the instructions and with reference to the above, we are here with submitting the affidavit to provide CSR activity as per the EC condition order No. SEIAA/AP/CTR/MIN/05/2019/982-673, Dated 06/08/2019, to the kotamakanapalli village, Gudupalli Mandal, Chittoor district, Andhra Pradesh and also on the maintainance of environmental protetion measures.

Original affidavit is here with enclosed. Please acknowledge the same and request to take favourable action.

Thanking you sir,

Yours Faith fully,

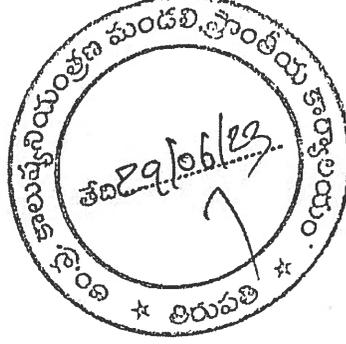
M. Chandra Sekhar

For M/s. Sri Sai Krupa Granites,

9908613111.

Copy submitted to the member Secretary ,APPCB, Board Office, Vijayawada for favour of information.

Copy submitted to the AD Mines, Palamaneru for favour of information.





ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH 20L70AA 430600

No. 865 Date 21/06/2023
Held to M. Chandrasekhar s/o. K. Murugesu. Kuppam. M.A. Nepolean
For Whom Sri Sai Krupa Granites. Kuppam.

M.A. NEPOLEAN
LICENCED STAMP VENDOR
L.No.18-04-002 of 2019
RI No. 18-04-002 of 2022-2024
Kuppam - 517 425
Cell: 9550335531

UNDERTAKING AFFIDAVIT FILED BY THE M/s. SRI SAI KRUPA GRANITES

To,
THE ENVIRONMENTAL ENGINEER,
A.P. Pollution Control Board,
Regional office, Tirupathi.

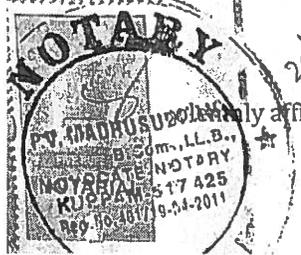
I, M.Chandra Sekhar son of K.Murugesu aged about 46 years, Proprietor M/s. SRI SAI KRUPA GRANITES in Sy No: 100, Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh - 517426 do hereby solemnly and sincerely affirm and make oath and state as follows:

I State that I am the Deponent herein and as such, I am well acquainted with the facts.

I State that I am undertaking to provide CSR activity as per the EC condition order No: SEIAA/AP/CTR/MIN/05/2019/982-673, Dated: 06-08-2019 to the Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh - 517426 and also I will maintain savings account for environmental protection measures from here onwards. The year wise expenditure will be reported to APPCB.

I state that if I fail to do the same the officials have liberty to take action.

M. Chandra Sekhar
DEPONENT



21/06/2023
Solemnly affirmed and executed before me at Kuppam

P.V. MADHUSUDHAN, B.Com., LL.B.
Advocate & Notary
Court Road, Kuppam - 517 425
CHITTOOR DISTRICT.